## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI SPECIAL BENCH

(IB)-303/(ND)/2017

In the matter of:

M/s. Varadhaman Industries Limited

....PETITIONER

SECTION:

Under Section 10 of (IBC) Code, 2016

Order delivered on 05.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner

: -

For the Respondent/Corporate Debtor: Mr. Satwinder Singh, Advocate

Mr. NPS Chawla, Advocate Ms. Vaish Navi Rao, Advocate

For the Intervener

Mr. UC Mittal, Advocate with

Mr. AK Gandhi, AGM, for SBI-Fin. Cr.

## ORDER

Learned Counsel for the petitioner is present. Mr. U.C. Mittal, Advocate has appeared for the Financial Creditor, namely, State Bank of India.

S.B.I, being the lead Bank, the Learned Counsel representing it states that they are not able to obtain instructions in relation to the application from other constituents of the consortium and hence filing of representations are getting delayed. The grant of any further time is vehemently opposed by the Counsel appearing for the Corporate Debtor. This Tribunal in the fitness of things considers one final opportunity should be granted to the Financial Creditor, namely, SBI.

10 days time is granted finally for this purpose.

Post the matter on 26.10.2017.

Dasti order is allowed.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 05.10.2017